

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CA 662/94 : Date of order 23.12.94

Inderjeet Singh Sharma : Applicant

V/s

Union of India & Others : Respondents

Mr. Kunal Rawat : Counsel for the applicant

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. Usha Sen, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Applicant Inderjeet Singh Sharma in this application u/s 19 of the Administrative Tribunals Act, 1985, has prayed for a direction to the respondents nos. 1, 2 and 3 to promote him from the day his juniors i.e. respondents nos. 4 to 6 have been promoted as also for granting the pay scale of Rs. 2000-3500 to him meant for the post of Assistant Superintending Archaeologists (Group 'B' Gazetted). The applicant has also prayed that the benefits should be granted to him w.e.f. 23.9.94. He has also sought a direction to treat him as senior to respondents nos. 4 to 6.

2. We have heard the learned counsel for the applicant and have perused the records.

3. The applicant joined as a Technical Assistant in the Archaeological Survey of India on 15.12.77. He was promoted as Senior Technical Assistant in the pay scale Rs. 550-900 and he joined this post on 1.1.86. The Technical Assistant and senior Technical Assistants are now designated as Assistant Archaeologists in the Department. In the seniority list of Assistant Archaeologists as on 31.12.92, the name of the applicant figured at serial no. 71 whereas the name of the respondents 4 to 6 figured at serial nos. 72, 73 and 74 respectively. But the order

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dated 23.9.94 at Annexure A-4 shows that the aforesaid respondents 4 to 6 have been promoted to the post of Assistant Superintending Archaeologist (Group 'B' Gazetted) in the pay scale of Rs. 2000-3500 denying promotion to the applicant. The applicant made a representation to the concerned authorities vide Annexure A-5 on 29.9.94 but the same has not been disposed of till date as has been stated by the learned counsel for the applicant.

4. In view of this position, we dispose of this application with the direction to the respondents nos. 1 to 3 to decide the representation made by the applicant vide Annexure A-5 dated 29.9.94 through a detailed speaking order as per rules within a period of two months from the date of receipt of a copy of this order. If the applicant is aggrieved by any decision taken on his representation, he may file a fresh QA, if so advised.

*Usha Sen*  
(USHA SEN)  
MEMBER(A)

*Gopal Krishna*  
(GOPAL KRISHNA)  
MEMBER(J)